

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**(Civil Writ Jurisdiction)**  
**W.P.(C) No. 3482 of 2008**

.....

Seraj Ansari ..... **Petitioner**

**Versus**

The State of Jharkhand & Others ..... **Respondents**

**CORAM: HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through : Video Conferencing)**

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For the Petitioner : Mr. Sahay Gaurav Piyush, Advocate  
For the State : Mr. P. C. Roy, S. C.(L&C)-I

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**07/08.09.2021.**

Learned counsel, Mr. Sahay Gaurav Piyush on the instruction of learned counsel for the petitioner, Mr. A. K. Das has submitted that writ petition was filed in the year, 2008 and as on today they have no information about cause surviving in the writ petition and in that view of the matter he is not able to assist this Court properly.

Learned counsel for the State, Mr. P. C. Roy, S. C.(L&C)-I has submitted that there is a dispute of ownership of land between the parties, as such, writ petition is not maintainable.

Since, learned counsel for the petitioner has no information about the cause of action as on today, the instant writ petition is dismissed as not pressed.

**(Kailash Prasad Deo, J.)**

Jay/-